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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....285.....OF 2011

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

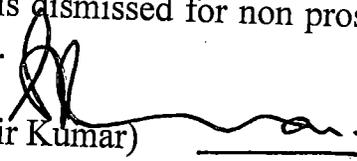
Notes of the Registry

Orders of the Tribunal

7.12.2011

None for the parties.

It is seen that this case was filed on 28.3.2011 and the defects were not removed inspite of opportunities being given on 4.5.2011, 19.5.2011 and 4.7.2011. Thereafter, the case was listed before the Bench on 13.7.2011 and 27.7.2011, but, none was present for the applicant. However, directions were issued on 27.7.2011 for the applicant to take out notices Dasti and serve them on the respondents, which Dasti notices were received on behalf of the learned counsel for the applicant on 3.8.2011. In spite of that, thereafter, no intimation regarding service of dasti notices has been filed, and none was present for the applicant on 14.09.2011, and on 19.09.2011 also, when the case was called. Since the applicant has not taken any action for pursuing this case, nor has submitted any proof of having served Dasti notices, nor has anybody been present for the applicant on last two dates of hearing, the case is dismissed for non prosecution, in default on the part of the applicant.


(Sudhir Kumar)
Administrative Member